

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CONTEMPT PETITION (CIVIL) No.04/2002

IN

ORIGINAL APPLICATION No.801/2000

TUESDAY, THIS THE 21ST DAY OF MAY, 2002

HON'BLE MAJ. GEN. K.K. SRIVASTAVA .. MEMBER (A)

HON'BLE MR. A.K. BHATNAGAR .. MEMBER (J)

1. Ram Vresh,
S/o Sri Ram Khilari,
R/o Village Nagla Lekhraj,
Post Bharaul,
District Firozabad.
2. Ram Autar,
S/o Sri Ramvir,
R/o Village Rathora,
Post Tindauli,
District Mainpuri.
3. Satya Pal,
S/o Sri Pratap Singh,
R/o Village - Singampur Khiriya,
Post Khals, District Farrukhabad.
4. Rakesh Kumar,
S/o Sri Mahavir Prasad,
R/o Yadav Colony, Shikohabad,
District Firozabad.
5. Vipin Kumar,
S/o Sri Rama Saran,
R/o House No.254, Yadav Colony,
Shikohabad, District Firozabad.
6. Pramod Kumar,
S/o Sri Ane g Singh,
R/o Village - Singanpur Khiriya,
Post-Khas, District Farrukhabad.
7. Vijay Singh,
S/o Rameshwar Dayal,
R/o Village-Singanpur Khiriya,
Post-Khas, District Farrukhabad. .. Applicants

(By Advocate Shri B.N. Singh)

Versus

Divisional Railway Manager,
Northern Railway, Allahabad Division,
Allahabad. ... Respondents

(By Advocate Shri A.K. Gaur)

2.

ORDER (ORAL)

Hon'ble Maj Gen K.K. Srivastava, Member (A).

By this Contempt Petition, the petitioner has prayed that the respondents be punished for non compliance of the direction of this Tribunal dated 11.8.2000 in O.A. no. 80/2000.

2. The Tribunal passed the following order :

"The application is accordingly disposed of finally at this stage with a direction to Respondent no. 2 to consider and decide the representation of the applicants by a reasoned order within a period of 3 months from the date of a copy of this order is filed before him. In order to avoid delay, it shall be also open to the applicants to file the fresh copy of the application along with a copy of the order."

3. Sri A.K. Gaur has filed C.A. annexing the order dated 13.3.2002/21.3.2002, through which the D.R.M., Allahabad has decided the representation of the applicants.

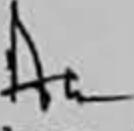
4. Shri B.N. Singh, learned counsel for the applicants submitted that a copy of this order has not been served either upon the applicants or the applicant's counsel. He prays for time to ascertain the position. At this point the copy of C.A. alongwith its annexures was served upon the applicant's counsel.

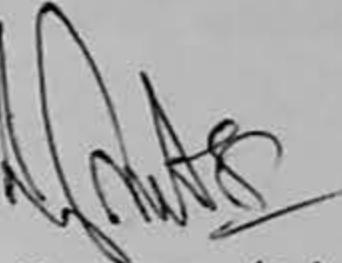
5. We have gone through the letter of the D.R.M., dated 13.3.2001/21.3.2001, which has been passed in regard to the implementation of this Tribunal's order dated 11.8.2000. We are *prima facie* satisfied that the order of this Tribunal has been complied with and the joint representation of the applicants has been decided. We direct the respondents to ensure that the copy of the

3.

order of D.R.M. dated 13/21.3.2001 is sent to the applicants through registered post if not already sent.

6. In view of the above, no case of contempt is made out. Notices already sent are discharged. No costs.


Member (J)


Member (A)

psp.